

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(12)

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.1838/2000

New Delhi, this the 6th day of September, 2001

Surendra Singh  
s/o Sh. Sheo Ram  
Casual Khallasi  
r/o 114, Shivani Enclave  
Kakrola Village  
New Delhi - 110 043. ... Applicant.

(By Advocate: Shri K.N.R.Pilla with Ms. Sunita R. Choudhary)

Vs.

1. The Director General  
All India Radio  
Sansad Marg  
New Delhi.
2. The Superintending Engineer (E)  
Civil Construction Wing  
All India Radio  
Soochana Bhavan  
Lodhi Road  
New Delhi.
3. The Executive Engineer (E) I  
Civil Construction Wing  
All India Radio  
Soochana Bhavan  
Lodhi Road  
New Delhi. .. Respondents

(By Advocate: Shri R.N.Singh)

O R D E R(Oral)

By Shanker Raju, Member (J):

The grievance of the applicant in the present case is that he has been working as Khallasi under mustor roll since 1997. It is stated that he has already fulfilled the conditions laid down for regularisation and it is apparent in the letter dated 17.12.1997 issued by the Executive Engineer. The learned counsel for the applicant states that despite making representation by the applicant, his request for accord of temporary status is yet to be considered by the respondents. It is further stated that he is

eligible in all aspects for accord of temporary status and further regularisation, the same is yet to be accorded to him.

2. The learned counsel for the respondents fairly stated that there is a delay in disposal of the representation of the applicant and also states that the seniority list referred to is not pertaining to the Muster Roll employees but for regular incumbents and he states that if the applicant is eligible in all respects, he would be accorded temporary status after considering his case as per the DoPT's Scheme of 1993 and for further regularisation along with consequential benefits to him.

3. Having regard to the rival contentions of both the parties, the present OA is disposed of with a direction to the respondents to consider the representation of the applicant taking into consideration the aforesaid Scheme for accord of temporary status and if he is fully eligible as per the criteria laid down by the DoPT's Scheme, the applicant further considered for regularisation. The aforesaid exercise shall be completed within four months from today. In the event the claim of the applicant is not found as per the aforesaid Scheme, the respondents shall pass a detailed and speaking order within the aforesaid period. The OA is disposed of at the admission stage itself with the above directions. No costs.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/